

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

Original Application No. 50 of 2024 (SZ)

Tribunal on its own motion SUO MOTU based on the News Item in
The Hindu Newspaper, Chennai Edition dt: 04.02.2024, "Raising
High Stink : T.N's Bulk Waste Disposal Issues".

... Applicant

Verses

The Principal Secretary to Govt. of Tamil Nadu, Dept. of
Environment, Climate Change & Forests, Chennai and Ors

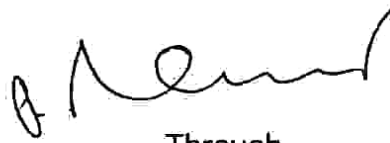
... Respondents

INDEX

S.No	Date	PARTICULARS	PAGES
1.	08.09.2025	Status report filed by the 10th Respondent	1-3

Certified to be True Copies of the respective originals

Dated at Chennai on this the 8th day of September, 2025



Through
P. Veena Suresh
(Advocate)

Standing Counsel for
Chennai Metropolitan Development Authority
Counsel for 10th Respondent

No. 5, Law Chambers,
High Court Building,
Chennai – 600104.
Mobile : 98412 34454
E-Mail : pvs.adv@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI**Original Application No. 50 of 2024 (SZ)**

Tribunal on its own motion **SUO MOTU** based on the news item published in 'The Hindu, Chennai Edition dated 04.02.2024, "**Raising High Stink: T.N's Bulk Waste Disposal Issues**".

-Vs-

The Principal Secretary to Government of Tamil Nadu


Department of Environment, Fort St. George, Chennai & Ors.

...Respondents

STATUS REPORT FILED BY THE 10th RESPONDENT (CMDA)

1. I, G.Prakash, I.A.S., S/o. Thiru Govindhasamy aged about 49 years, the Member Secretary of Chennai Metropolitan Development Authority having office at No.1 Gandhi Irwin Road, Egmore, Chennai – 600 008 do hereby solemnly affirm and sincerely state as follows,
2. I am the Member Secretary of Chennai Metropolitan Development Authority (CMDA) and the 10th Respondent herein. As such, I know the facts of the case as borne out from records.
3. I submit that the Hon'ble Tribunal vide Order dated 20.02.2024 had suo motu impleaded CMDA as a Party Respondent and directed as below:

"1. As the Chennai Metropolitan Development Authority (CMDA) represented by its Member Secretary and Directorate of Town and Country Planning (DTCP) represented by its Director are necessary parties to this proceeding, we suo motu implead them as additional Respondents No.10 and 11 respectively.

Pg : 1
Cons : Nil
Initial : 


Member Secretary -
Chennai Metropolitan
Development Authority
Chennai- 600 008.

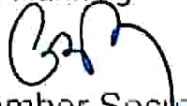
2. Let notice be issued to the respondents through the Tribunal along with the copy of the newspaper.

3. The learned counsel Dr. D. Shamuganathan accepts notice on behalf of Respondents No.1, 2, 5, 6 and 11, Mr. S. Sai Sathya Jith accepts notice on behalf of Respondent No.3, Dr. S.B. Nirmalatha representing Mr. N.R. Ramesh Kanna accepts notice on behalf of Respondent No.4 and Mrs. A.S. Manisha representing Mrs. P. Veena Suresh accepts notice on behalf of Respondent No.10.

4. Let the Tamil Nadu Pollution Control Board file a report as to: (i) how they deal with the bulk waste generators, (ii) whether they have separate rules in place and whether they are followed and (iii) If not, whether there is any proposal for formulating guidelines for the bulk waste generator which may include high-rise residential apartments and industrial estate both public and private."

4. I submit that as regards this 10th Respondent, CMDA there are certain measures existing in the current system on waste generation (waste segregation and management) that are considered by CMDA while granting the planning permission especially to High rise buildings considering their contribution to huge waste.

5. I submit that as per Tamil Nadu Combined Development and Building Rule 35 (17) & 39 (15) - are Special Rules for Non High Rise and High rise buildings are formulated which provides "In residential or predominantly residential developments with dwelling units exceeding 100 in number, the design should include waste management infrastructure and at least a closed non-polluting storage provision for solid waste storage within the premises preferably with direct access from the abutting road shall be provided so that the local body can collect this stored waste from it." The CMDA ensures strict compliance of these Rules in all the High-Rise buildings while granting Planning


Member Secretary
Chennai Metropolitan
Development Authority
Chennai- 600 008.

Pg : 2
Cons: Nil
Nirmal

Permission for such buildings. Moreover, for all the High Rise buildings CMDA process the Application for Planning Permissions only after special approval from the Government and the sanction is granted only after following the recommendations of the Technical Committee (Which includes members from various Departments such as TNPCB, CMWSSB, TANGEDCO, Fire, Traffic control, etc.)

6. I further submit that as far as Chennai Metropolitan Area is concerned, the local bodies such as the Greater Chennai Corporation, other Corporations, Municipalities, Town Panchayats & Village Panchayats, collect, segregate and manage the Solid waste as per Solid Waste Management Rules, 2016 notified by the Government of India in the Ministry of Environment, Forest and Climate Change notification, dated 08.04.2016. The duties of waste generators in general and for large-scale developments have been mentioned in Rule 4 in the Solid Waste Management Rules, 2016.

In the circumstances stated above, it is therefore humbly prayed that this Hon'ble Tribunal may be pleased to consider the submissions of this Respondent accept this status report and pass suitable orders as this Hon'ble Tribunal may deem fit in the circumstances of the case and thus, render justice.

Solemnly affirmed at Chennai on
this the 8th day of September, 2025
and signed in my presence.


Member Secretary
Chennai Metropolitan
Development Authority
Chennai - 600 008.
BEFORE ME


ADVOCATE: CHENNAI

K. KRISHNAN LL.M.,
Advocate
Enrollment No. Ms.1145/2017
No.5, Law Chamber,
Madras High Court,
Chennai - 600 104
Mobile : 96000 02011

Pg: 3
Cons: 1
Incid: 1